

Mr. Speaker: He said that one police officer has said it and that the inquiry is still going on.

Shri S. M. Banerjee: The inquiry is going on. I admit that it is under a different Ministry, the Transport Ministry—it is not under the Railway Ministry. My suggestion is that since there are differences of opinion between the statement given by the hon. Minister either on the 14th or even today and by the police authorities and where two Governments are concerned, the Central Government and the State Government....

Mr. Speaker: His question is whether a high-power commission would be appointed.

Shri S. K. Patil: I have said it. This is highly unnecessary. As regards the statement to which the hon. Member draws attention about some goods train derailment, it was miles away from this place.

Shri S. C. Jamir (Nominated-Nagaland): The hon. Minister mentioned about Nagaland or Nagas in every railway accident. Why does he reduce all these accidents to Nagaland? If he does so, I strongly resent this.

Shri S. K. Patil: My reference to Nagaland was not about the accident but it was about the general arrangement that we have got, whether it is Nagaland or other part—and, therefore, Nagas have nothing to do with it.

Shri S. C. Jamir: It is assumed.

Shri S. K. Patil: Not my assumption.

12.30 hrs.

RE: CALLING ATTENTION NOTICE
(Query)

Mr. Speaker: I have received another call-attention notice from Mr. Ranga about the order of shooting at sight in Delhi. We can take it up at the end of the day.

Shri Ranga (Chittor): The difficulty is this. I gave a notice of an adjournment motion and you were pleased to say 'no'. All right, I accepted that.

Then I gave the same notice as call-attention notice. You were good enough to admit the call-attention notice, but you cut out one portion of the text that I had given. I would like you to let me have the privilege of reading out the whole text as an when I read it out.

The second point is this. The experience in the House has been that after 4 O'Clock we are finding it very difficult to get a quorum and we do not know how long the sitting of the House is likely to be prolonged or to go on after 4 O'Clock. Therefore, I would request you to let me take it either now or at least at 4 O'Clock, so that I can discharge my responsibility in regard to this matter properly.

Mr. Speaker: My difficulty now is that under rules only one call-attention notice can be allowed in a sitting.

Shri S. M. Banerjee (Kanpur): It can be admitted as a special case.

An hon. Member: The second has been allowed in the past.

Mr. Speaker: We took up the second at the end of the day. I can assure him this much that if it is not taken up today for want of quorum, then I will give it the first priority tomorrow.

Shri S. M. Banerjee: Today there may be firing.

Shri Ranga: This question, as you know, refers to...

Mr. Speaker: If the House agrees, we might take it up at 4 O'Clock.

Several hon. Members: Yes.

Mr. Speaker: Allright. We take it up at 4 O'Clock. Now papers to be laid on the Table.

श्री मधु लिनये (मंगेर) : अध्यक्ष महोदय, और दूसरे भी ध्यानाकर्षण प्रस्ताव हैं और काफ़ी महत्वपूर्ण है। लोगों पर अत्याचार हो रहा है, अंधेर मचा हुआ है...

अध्यक्ष महोदय : हाउस की कार्यवाही को आगे चलने दें।

श्री मधु लिमये : ध्यान आकर्षण नोटिस दिये हैं लेकिन एक को भी स्वीकार नहीं किया गया ।

अध्यक्ष महोदय : आर्डर, आर्डर ।

श्री मधु लिमये : क्या इस तरीके से लोक सभा चलेगी ?

12.33 hrs.

PAPERS LAID ON THE TABLE

CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) NINETY-FOURTH AMENDMENT RULES, 1966, ETC.

The Minister of Finance (Shri Sachindra Chaudhuri) : On behalf of Shri B. R. Bhagat, I beg to lay on the Table—

- (1) A copy of the Customs and Central Excise Duties Export Drawback (General) Ninety-fourth Amendment Rules, 1966, published in Notification No. G.S.R. 1689 in Gazette of India, dated the 5th November, 1966, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-7335/66].
- (2) A copy of Notification No. G.S.R. 1690 published in Gazette of India, dated the 5th November, 1966, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-7336/66].

INDIAN AIRCRAFT (PUBLIC HEALTH) AMENDMENT RULES, 1966

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy) : On behalf of Dr. Sushila Nayar, I beg to lay on the Table a copy of the Indian Aircraft (Public Health) Amendment Rules, 1966, published in Notification No. S.O. 2741 in Gazette of India, dated the 17th September, 1966, under section 14A of the Aircraft Act, 1934. [Placed in Library. See No. LT-7337/66].

श्री शौर्य (अलीगढ़) : अध्यक्ष महोदय, कृपया मेरी बात सुन लीजिये ।

अध्यक्ष महोदय : इस तरीके से नहीं सुन सकता। Mr. Maurya, I got your communication. चिट्ठी मुझे आपकी मिली है और मैंने उसे होम मिनिस्टर के पास भेजा है ।

श्री शौर्य : जब तक चिट्ठी का जवाब प्रायेगा यह मुझे जेल में भेज देंगे । कुछ बातें ऐसी होती हैं जिनको कि आप को थोड़ा सा समय देना चाहिए । हम ने तो सोचा था कि चव्वाण साहब कुछ अच्छा करेंगे लेकिन उन्होंने तो बिल्कुल सत्यानाश ही कर दिया . .

Mr. Speaker: He will sit down. He will resume his seat.

श्री शौर्य : मेरी बात सुन लीजिये । मेरी पत्नी की बेइज्जती की गई है । मेरे घर की तलाशी ली गई तो वह कैसे ली गई और क्यों ली गई ?

अध्यक्ष महोदय : आप अब बैठ जायें ।

श्री शौर्य : आप का हुक्म सिर माथे पर यह लीजिये मैं बैठ जाता हूँ ।

Mr. Speaker: I have received complaints from three of the hon. Members that they were harassed during the night and searches were made. They have written to me that protection should be provided. (Interruptions) If I say anything, then I am confronted with this insult—I am giving you 'Upadesh'. If I have to say a few words, I am not allowed to say those.

एक माननीय सदस्य : जब आप के लिए ऐसा कहा गया था ?